

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:119
ANSWERED ON:01.12.2014
VIOLATIONS OF MINES SAFETY NORMS
Laguri Smt. Sakuntala

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether a number of violations of mines safety norms have been reported in the country;

(b) if so, the number of violation of mines safety norms reported/received and action taken thereon by the Directorate General of Mines Safety during each of the last three years and the current year, State/UTwise along with the reasons for delay in taking action on such complaints, if any; and

(c) the remedial steps taken by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 119 FOR ANSWER ON 01.12.2014 REGARDING VIOLATIONS OF MINES SAFETY NORMS BY SHRIMATI SAKUNTALA LAGURI.

(a) to (c): The number of complaints received by Directorate General of Mines Safety (DGMS) during the last three years and current year both for coal and non-coal mines are given in Annexure. Action taken by DGMS includes issuing improvement notices, prohibitory orders, and stoppage of work or suspension of mining operations.

The complaints are inquired into by the officers of DGMS and thereafter timely actions against persons found responsible for violations are taken, as follows:

(i) Violations observed during the inquiries of complaints are communicated to the mine management for compliance;

(ii) In case of non-compliance, improvement notices, prohibitory orders, stoppage of work or suspension of mining operations are also done;

(iii) The matter is also discussed and given importance at company level during the Tripartite Meetings.